

people who may be deliberately putting down their production without any valid reasons. If there are such instances, we shall certainly take appropriate action to see that this is put a stop to; if the under-utilisation is only with the idea of controlling the market...

SHRI SEZHIYAN: Have you got powers?

AN HON. MEMBER: What is the law?

SHRI SAT PAL KAPUR: There is no law.

SHRI T. A. PAI: As long as we are not able to remove the bottlenecks, no law will be effective. You can have any law passed...

SHRI AMRIT NAHATA: Deliberate under-utilisation.

SHRI T. A. PAI: This is precisely where we would like to see that if any unit is not working as it should, we may be able to take it over under the Industrial Development and Regulation Act if it is in the interests of the country. But at present, I do not want to say that it is possible for us to take over any unit on this excuse unless it is fully justified.

SHRI DINEN BHATTACHARYA: Arising out of the Minister's reply that Government will take action against those plants and units which are not utilising their full capacity under the Industrial Development and Regulation Act, may I know what steps the Government propose to take against those companies or plants which are not only not utilising their capacity but completely close down their plants, especially such type of industries like the Britannia Engineering Works?

SHRI T. A. PAI: We did not find the Britannia Engineering worthwhile taking up even under the Industrial Development and Regulation Act.

SHRI M. RAM GOPAL REDDY: I really pity the hon. Minister. He is blamed for more production and simultaneously he is blamed for under-utilisation. I want to know from the Minister whether he is going to penalise people who produce more and also those who are not producing upto their

capacity and whether he is going to penalise them alternatively or simultaneously ... (Interruptions)

MR. SPEAKER: May I request the Members that after two or three questions they should not get up. I am not allowing any one now.

SHRI M. RAM GOPAL REDDY: Let him reply to my supplementary.

MR. SPEAKER: Your supplementaries are always like that, with no head or tail. What to do? If the Minister wants, let him reply.

श्री जगन्नाथ मिश्र: सेम सेट आफ़ पीपल को मौका दिया जाता है, इसलिये ऐसा होता है।

(श्री हुकम चन्द कछवाय के खड़े होने पर)

MR. SPEAKER: Please sit down. I always admire this gentleman who, I see, is always standing on every question. At least, I cannot have that ability to get up on every question. He is really a genius. It is only the versatile people who can get up on every question.

No more questions on this please.

SHRI T. A. PAI: If any industrial unit has been licensed to manufacture a certain quantity and if it wants to break the law, I think it is perfectly right for us to find fault with it for breaking the law unless it gets our approval.

But, so far as under-utilisation is concerned, it also causes another sort of damage that it pre-empts others from coming forward to create more capacity. We must see that the capacity installed is utilised to the maximum.

MR. SPEAKER: Only where there is over-utilisation, there arise supplementaries.

Pakistani Trawler found in Indian Territorial Waters

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*575. **SHRI BANAMALI PATNAIK:**

SHRI P. A. SAMINATHAN:
Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Pakistani trawler "Lal Shabaz" which was recently found

in the Indian territorial waters was let off;

(b) if so, the reasons therefor;

(c) whether this was against the spirit of the Simla Agreement and whether the incident was brought to the notice of Pakistan; and

(d) if so, the response of Pakistan thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH):

(a) Yes, Sir.

(b) In accordance with the spirit of the Simla Agreement, the Pakistani vessel was released after necessary warning to its crew for having violated India's territorial waters.

(c) and (d) The incident and our action were brought to the notice of the Pakistan Government. In reply the Government of Pakistan expressed appreciation at the expeditious release of the vessel and informed that appropriate action was being taken to prevent recurrence of such incidents.

SHRI BANAMALI PATNAIK: What was the distance which it intruded? What were the reasons why the normal procedures in such matters were not followed?

SHRI SWARAN SINGH: This was a Pakistani fishing trawler Lal Shabaz with a crew of 16 personnel on board. It was found well within our territorial waters at a distance of 9 miles from Jakhau Light House on the Kutch Coast about 45 miles south-east of the Indo-Pakistan international boundary.

SHRI BANAMALI PATNAIK: What are the steps taken to tighten the security measures?

SHRI SWARAN SINGH: It was the tight security measure that enabled us to catch the trawler and we towed it to our territory and thus we could take appropriate action.

SHORT NOTICE QUESTION

Discovery of Galeki Structure in Assam as second Largest Oil Field

S.NO 1. **SHRI BIRENDER SINGH RAO:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

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(a) whether Galeki structure in Assam has recently been discovered as second largest oil field by the O&NGC;

(b) if so, the estimated annual production from this oil field; and

(c) the time by which the production is likely to be started?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) to (c) Oil was struck in Galeki structure in April, 1968. Galeki is not the second largest oil-field discovered by the Oil and Natural Gas Commission. Exploratory drilling is continuing at that structure, and it is not possible at present to make any firm estimate of the annual oil production that could be expected from this field. Trial production from some of the wells drilled in Galeki area, mainly for the purpose of studying the reservoir characteristics, is likely to commence in the first half of 1974.

SHRI BIRENDER SINGH RAO: The Minister said that oil was struck in Galeki in April, 1960. He is not in a position to give an estimate of the oil reserves there. Apart from the present deep oil crisis in the world, we are dependent very heavily on imports of oil. Will the Minister be pleased to state why there has been so much delay in exploring this particular area where oil has been struck thirteen years ago?

Secondly, now that the Fifth Five-year Plan has been finalised, will he be pleased to state whether Government has framed any national policy for attaining self-sufficiency in oil production? If it is so, will he give us its broad outlines? Would he also be pleased to see how many projects for exploration have been proposed by the Oil and Natural Gas Commission for being executed in the next 10 years? How many of them are proposed to be executed in the next Five-year Plan? What is the total outlay for oil production and oil exploration in the next Five-year Plan?

SHRI D. K. BOROOAH: I am sorry, perhaps the hon. Member did not hear me correctly, or may be, perhaps I did not speak very correctly myself.